



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Notice of Completion of Recovery Certificate No. 8496 of 2025 against Kamaljeet Singh in the matter of trading in Illiquid Stock Options at BSE.

Recovery Certificate No. 8496 of 2025 dated January 02, 2025 was drawn against Kamaljeet Singh [Defaulter] PAN: ANIPK8791P for a sum of Rs. 5,21,000/- (Rupees Five Lakh & Twenty-One Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by AO vide Order No. Order/BM/RK/2024-25/30892 dated October 21, 2024 in the matter of trading in Illiquid Stock Options at BSE.

In view of the recovery of the amount of Rs. 5,81,000/- (Five Lakh Eighty-One Thousands only) due under the certificate, the said certificate is hereby completed in exercise of powers under sub-section (1) of Section 28A of the Securities and Exchange Board of India Act, 1992 read with Section 224 and section 225 and Rule 12 of the Second Schedule to the Income Tax Act, 1961.

Signed

February 06, 2026
New Delhi

Rajan Kumar
Deputy General Manager & Recovery Officer

राजन कुमार / Rajan Kumar
वस्तु अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi

